

THE ORISSA APPROPRIATION (No. 3) ACT, 1960

THE ORISSA APPROPRIATION (No. 3) ACT, 1960

Received the assent of the Governor on the 28th November 1960,
first published in an extraordinary issue of the Orissa Gazette,
dated the 7th December 1960.

TABLE OF CONTENTS

AN ACT TO REGULARISE PAYMENT AND APPROPRIATION OF CERTAIN
FURTHER SUMS OUT OF THE CONSOLIDATED FUND OF
THE STATE OF ORISSA FOR THE YEAR ENDING ON
THE THIRTY-FIRST DAY OF MARCH, 1957.

PREAMBLE

Enacted by the Legislature of the State of
Orissa in the Eleventh Year of the Republic of
India as follows:—

SECTIONS

- 1. Short title
- 2. Issue of Rs. 1,98,49,167 out of the Consolidated Fund of Orissa for the year 1956-57.
- 3. Appropriation

SCHEDULE

1. The sums authorised out of the Consolidated Fund of the State of Orissa by this Act shall be deemed to have been appropriated for the services and purposes expressed in the schedule for the year ending on the 31st day of March, 1957.

2. The sums authorised out of the Consolidated Fund of the State of Orissa by this Act shall be deemed to have been appropriated for the services and purposes expressed in the schedule for the year ending on the 31st day of March, 1957.

For the Bill see Orissa Gazette, Extraordinary, dated the 7th November 1960.

ORISSA ACT 21 OF 1960

THE ORISSA APPROPRIATION (No. 3) ACT, 1960

[Received the assent of the Governor on the 28th November 1960,
first published in an extraordinary issue of the Orissa Gazette,
dated the 7th December 1960]

AN ACT TO REGULARISE PAYMENT AND APPROPRIATION OF CERTAIN
FURTHER SUMS OUT OF THE CONSOLIDATED FUND OF
THE STATE OF ORISSA FOR THE YEAR ENDING ON
THE THIRTY-FIRST DAY OF MARCH, 1957

BE it enacted by the Legislature of the State of
Orissa in the Eleventh Year of the Republic of
India as follows :--

Short title.

1. This Act may be called the Orissa Approp-
riation (No. 3) Act, 1960.

Issue of
Rs. 1,98,49,
167 out of
the Consoli-
dated Fund
of Orissa for
the year
1956-57.

2. From and out of the Consolidated Fund of the
State of Orissa, sums not exceeding those specified
in column 3 of the sub-joined Schedule, amounting
in the aggregate to the sum of rupees one crore,
ninety-eight lakhs, forty-nine thousand, one hundred
and sixty-seven is, by this Act, authorised towards
defraying the charges which had already been in-
curred and which are in excess of the sanctioned
grant for the year ending on the 31st day of March
1957 in respect of the services specified in column 2
of the said Schedule.

Appropriation.

3. The sums authorised out of the Consolidated
Fund of the State of Orissa by this Act shall be
deemed to have been appropriated for the services
and purposes expressed in the sub-joined Schedule
for the year ending on the 31st day of March,
1957.

For the Bill see *Orissa Gazette*, Extraordinary, dated the 7th November 1960

SCHEDULE

1 Grant No.	2 Services and purposes	3 Sums not exceeding		
		Grants made by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
13	A—Expenditure on Revenue Account. 7—Land Revenue ..	14,44,523	..	14,44,523
28	XLI—Receipt from Electricity Schemes.	..	79,749	79,749
36	25—General Adminis- tration.	24,895	..	24,895
	Total—A—Expendi- ture on Revenue Account.	14,69,418	79,749	15,49,167
	B—Other Expendi- ture			
	N—Public Debt— Floating Debt (Repayment).	..	1,83,00,000	1,83,00,000
	Total—B—O t h e r Expenditure.	..	1,83,00,000	1,83,00,000
	Grand Total ..	14,69,418	1,83,79,749	1,98,49,167